

**Central Administrative Tribunal
Madras Bench**

MA/310/00217/2021 (in) (&) OA/310/01832/2016

Dated the 21st day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

G.Durga,
W/o S.Govindarajan,
3Q, Sapphire I,
Olympia Opaline,
Navalur,
Kancheepuram 603103.Applicant
By Advocate **M/s.S.Santhosh**

Vs.

1. Member Secretary,
Coastal Aquaculture Authority,
12-A, GDR Tower, Bharathi Street,
Vanuvampettai,
Chennai 600091.
2. Senior Administrative Officer,
Coastal Aquaculture Authority,
12-A, GDR Tower, Bharathi Street,
Vanuvampettai,
Chennai 600091.Respondents

By Advocate **Mr.R.S.Krishnaswamy**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The applicant has filed this OA seeking the following relief:-

“(i) It is prayed that this Tribunal may be pleased to call for the records of the respondent pertaining to Office Memorandum bearing File No.3-6/2014-Admn/10729 dated 25.10.2016 to the applicant concerned and quash the same as illegal, arbitrary and non est in law and consequently;

(ii) Direct the respondents to re-fix the pay of the applicant in accordance with Office Order dated 29.05.2015 passed by the 2nd respondent.

(iii) To award cost and pass such further order and other orders as may be deemed fit and proper and thus render justice.”

2. In the above backdrop, the applicant has filed MA 217/2021 seeking permission to withdraw OA 1832/2016.

3. For some technical reasons, counsel for the applicant could not be connected. Mr.R.S.Krishnaswamy is present for the respondents. Perused the MA and all the documents.

4. MA 217/2021 is allowed for the reasons stated therein and in the interest of justice. Permission is granted to withdraw OA 1832/2016.

5. Accordingly, OA 1832/2016 is dismissed as withdrawn. No costs.

(C.V.Sankar)
Member(A)

21.04.2021

(S.N.Terdal)
Member(J)

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